

C.P. 47/94 in 0.A.717/93.

Dt. of Decision: 24.11.94.

G. Ankalappa

.. Petitioner.

VE

V. Brundavana Rao, Superintendent of Post Offices, Anantapur.

...Respondent.

Counsel for the Respondents: Mr. N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN: MEMBER (JUDL.)
THE HON'BLE SHRI A.B. GORTHI: MEMBER (ADMN.)

C.P.No.47/94 in D.A.No.717/93

DRDER

As per Hon'ble Sri A.V. Haridasan, Member(J))

None for the contempt petitioner. Heard

Sri N.R.Devaraj, Sr.Central Govt. Standing Counsel.

He has brought to our notice the office order of the

Superintendent of Post Offices, Anantapur, dt.11-7-94

in Memo.No.84/Exam/PM/90 by which in pursuance of the

orders of the Tribunal in 0.A.No.717/93

The petitioner

has been selected to the Postman cadre in the scale of

Rs.825-1200 and allotted to Anantapur Hqrs. H.O.Unit

for absorption in existing vacancy at Headquarters

in the post consequent that retirement of Sri Pandu
ranga Rao w.e.f. 11-12-1993.

2. By the above order, the direction contained in the judgement has been fully complied with and therefore there is no reason to proceed against the respondents under the Contempt of Courts Act. The C.p. is therefore dismissed. Notice issued to the respondents is discharged. No costs.

(A.B. Gorthi Member (A)

(A.V. Haridasan) Member (J)

Ot.24-11-1994 Open Court Dictation

Dy. Registra (3)

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